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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1880 of 2000

New Delhi, this the 22nd day of February, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri R.C.Jain
R/o WZ-577, Village & Post Palam
New Delhi-45

Lecturer
Govt. Boys Senior Secondary School No.1
Palam Village
New Delhi

-APPLICANT

(Appeared in person)

Versus

1. Lieutenant Governor
Govt. of NCT of Delhi
5, Sham Nath Marg,
Delhi-54

2. Chief Secretary
Govt. of NCT of Delhi
5, Sham Nath Marg,
Delhi-54

3. Director of Education
Directorate of Education
Govt. of NCT of Delhi
Room No.21-22
Block 10
Old Secretariat
Delhi-54

4. Deputy Director of Education
District South West
Directorate of Education
C-4, Street, Vasant Vihar
New Delhi-65

-RESPONDENTS

(By Advocate: Shri Ashwini Bhardwaj)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

Applicant in this case has prayed for a direction to quash and set aside the impugned order dated 5.5.99 whereby he was placed under suspension and direct the respondents to pay compensation of Rs.10 lakhs for the mental torture/agony undergone by the applicant.

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2. Learned counsel for the respondents informs that this O.A. has become infructuous as the applicant's suspension has already been revoked by an order dated 23.1.2001.

3. As regards applicant's second claim regarding compensation for mental torture, the Tribunal is not empowered to grant such a relief.

4. Under the circumstances, this O.A. stands disposed of as having become infructuous. If applicant has still any grievance, he is at liberty to approach this Tribunal again by filing a fresh O.A. No costs.

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(KULDIP SINGH)
MEMBER (JUDL)

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